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| * | IN THE | | | OF | DELHI | AT | NEW | DELHI |
| + | CONT.CAS | | 7/2024 | | | | | . |
| | SEEMA SA | | TD1 1 | т | | | | Petitioner |
| | | | Through: | In | person. | | | |
| | PRANAV T | | versus | 11 IT 1 | 2011 | | | Respondent |
| | IKANAV | | Through: | 1012 | 2011 | | •••• | Respondent |
| 2 | | | imougii. | | | | | |
| + | CONT.CAS | S(C) 558 | 3/2024 | | | | | |
| | SEEMA SA | | | | | | ••• | Petitioner |
| | | | Through: | In | person. | | | |
| | | | versus | | | | | |
| | INSPECTO | OR SAH | DEV KUN | MAR | RANA | | | |
| | | | | | | | | Responden |
| 2 | | | Through: | | | | | |
| 3 + | CONT.CAS | S(C) 550 | 0/2024 | | | | | |
| + | SEEMA SA | | 7/2024 | | | | | Petitioner |
| | SELWA SA | | Through: | In | person | | •••• | i cuttoner |
| | | | versus | 111 | person | | | |
| | SUB-INSPI | | | I RA | NA. | | ••• | Respondent |
| | | ı | Through: | | | | | 1 |
| 4 | | | | | | | | |
| + | CONT.CAS | ` , | 2024 | | | | | |
| | SEEMA SA | | | _ | | .Petiti | oner | |
| | | | Through: | ln | person | | | |
| | MANOJ C. | | versus | l 1 | | | г |) a a m a m d a m t |
| | MANOJ C. | | Through: | 11 | | | К | Respondent |
| 5 | | | i mougn. | | | | | |
| | CONT.CAS(C) 561/2024 | | | | | | | |
| | SEEMA SAPRA | | | | | | Petitioner | |
| | | ı | Through: | In | person | | | |
| | | | versus | | | | | |
| | ADDITIONAL DCP ALOK KUMAR DANIPS 2010Respondent | | | | | | | |
| | | 1 | Through: | | | | | |
| 6 | | | | | | | | |
| n | | | | | | | | |

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CONT.CAS(C) 720/2024





SEEMA SAPRAPetitioner Through: In person versus **ROHIT MEENA IPS AGMUT 2012**Respondent Through: 7 CONT.CAS(C) 721/2024 SEEMA SAPRAPetitioner Through: In person versus DEVESH KUMAR MAHLA IPS AGMUT 2012Respondent Through: 8 +CONT.CAS(C) 897/2024 SEEMA SAPRAPetitioner Through: In person versus KANWAL JEET ARORA, AN OFFICER OF DHJSRespondent Through: 9 CONT.CAS(C) 1177/2024 +SEEMA SAPRAPetitioner Through: In person versus AMIT KAUSHIK DANIPS 2010Respondent Through: 10 CONT.CAS.(CRL) 3/2012 & CRL.M.A. 15203/2013 +COURT ON ITS OWN MOTIONPetitioner Through: versus SEEMA SAPRARespondent Through: In person 11 W.P.(C) 13604/2023 & CM APPL. 54952/2023, CM APPL. 56683/2023, CM APPL. 56684/2023, CM APPL. 57150/2023, CM APPL. 58182/2023, CM APPL. 59187/2023, CM APPL. 62254/2023 CM APPL. 17491/2024 & CM APPL. 18558/2024 SEEMA SAPRAPetitioner Through: In person

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versus

CP, MR. SANJAY ARORA AND ORS.Respondent Mr. Piyush Beriwal with Mr. Sandip Through: unian and Ms. Jyotsna Vyas, Advocates. 12 W.P.(C) No. 11618/2024 SEEMA SAPRAPetitioner Through: In person versus AMIT KAUSHIK DANIPS 2010 AND OTHERSRespondent Through: 13 W.P.(C) 5565/2024 + SEEMA SAPRAPetitioner Through: In person versus DELHI HIGH COURT THROUGH THE REGISTRAR GENERALRespondent Through: 14 W.P.(C) 9860/2024 +SEEMA SAPRAPetitioner Through: In person versus GENERAL ELECTRIC COMPANY NOW OPERATING AS GE **AEROSPACE AND OTHERS**Respondent Through: 15 W.P.(C) 11164/2024 + SEEMA SAPRAPetitioner Through: In person versus **USHA RANGNANI IPS AGMUT 2011** AND OTHERSRespondent Through: 16 W.P.(C) 11165/2024 +SEEMA SAPRAPetitioner

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Through:

In person



versus ALPHABET INC AND OTHERSRespondents Through: 17 W.P.(C) 13927/2024 +SEEMA SAPRAPetitioner In person Through: versus DELHI HIGH COURT THROUGHTHE REGISTRAR GENERALRespondents Through: 18 W.P.(C)-14397/2024 +SEEMA SAPRAPetitioner Through: In person versus GENERAL ELECTRIC COMPANY NOW OPERATING AS GE **AEROSPACE AND ORS**Respondent Through: 19 W.P.(C) 14578/2024 + SEEMA SAPRAPetitioner Through: In person versus CENTRAL BUREAU OF INVESTIGATION AND ORSRespondent Through: 20 W.P.(C) 16010/2024 +SEEMA SAPRAPetitioner Through: In person versus DCP SURENDRA CHAUDHARY IPS 2013 AGMUT AND

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Through:

OTHERS

....Respondent





CORAM: HON'BLE MR. JUSTICE MANOJ JAIN HON'BLE MR. JUSTICE DHARMESH SHARMA ORDER

% 20.12.2024

- 1. The Court Master has placed on record one email sent by the petitioner.
- 2. In view of the above and after hearing the petitioner, who is present in Court and reiterates her request for recusal of one of us in the present matters, subject to orders of Hon'ble the Acting Chief, all these matters may be placed on 31.01.2025 before some other learned Division Bench of which one of us (Manoj Jain, J.) is not a Member.
- 3. The above date has been given as per the convenience expressed by the petitioner herself.

MANOJ JAIN, J

DHARMESH SHARMA, J

DECEMBER 20, 2024/*dr*





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